

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(Cr.) No. 299 of 2019

Ramanuj Kumar Singh Petitioner(s).

-V e r s u s-

1. The State of Jharkhand.
2. The Secretary, Government of Jharkhand, Ranchi.
3. The Deputy Commissioner, Deoghar.
4. The Superintendent of Police, Deoghar.
5. The Sub-Divisional Officer, Madhupur, P.O. & P.S. Madhupur, District-Deoghar.
6. The Sub-Divisional Police Officer, Madhupur, P.O. & P.S. Madhupur, District-Deoghar.
7. The Circle Officer, Karon, P.O. & P.S. Karon, District Deoghar.
8. The Officer-in-Charge, Karon, P.O. & P.S. Karon, District Deoghar.
9. Ravi Rawani. Respondent (s).

CORAM: HON'BLE MR. JUSTICE ANANDA SEN
Through: Video Conferencing

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For the Petitioner(s) : Mr. Sunil Kumar, Advocate
For the State : Mr. Mukesh Kumar Sinha, Advocate
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06/25.06.2020 Heard learned counsel for the parties through video conferencing. They have no complain with respect to the audio and video clarity and quality.

In this writ application, the petitioner has prayed for a direction upon the respondent no. 5 to decide the case bearing number Criminal Misc. Case No. 119 of 2019 which according to the petitioner is a proceeding under Section 144 of the Cr.P.C. On inquiry counsel for the petitioner submits that the said proceeding was filed some time in March, 2019.

The life of a proceeding under Section 144 of the Cr.P.C is only 60 days. The period of 60 days is now over. Thus, no order needs to be passed in this application.

Accordingly, this criminal writ petition is dismissed.

(Ananda Sen, J.)